# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

# RAJYA SABHA

UNSTARRED QUESTION NO: 50 (TO BE ANSWERED ON THE 1st December 2025)

## AVIATION SAFETY, INSPECTIONS CONDUCTED BY DGCA REGARDING AIR ACCIDENTS

### 50. SHRI TEJVEER SINGH

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of inspections and audits carried out by the Directorate General of Civil Aviation (DGCA) regarding airlines and maintenance units during the last three years along with the details of irregularities found therein;
- (b) the immediate measures taken by Government to strengthen safety standards following some recent aircraft accidents; and
- (c) the details of permanent monitoring or evaluation system being developed by Government to ensure aviation safety in future and whether its results would be made public?

### **ANSWER**

#### MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a): DGCA carries out Regulatory Audit of airlines operator as per published Annual Surveillance Plan. The details of Audit conducted for Scheduled airlines in last three years is appended below:

Year	Conducted
2023	6
2024	9
2025 (till October)	4

The details of inspection related to the maintenance of the aircraft is as under:

Year	Conducted
2023	269
2024	268
2025 (till October)	332

(b): DGCA had directed M/s Air India to carry out maintenance actions on Boeing 787-8/9 aircraft equipped with GenX engine vide order dated 13.06.2025.

DGCA has also issued General Safety Circular 01 of 2025 on June 19, 2025, titled "Comprehensive Special Audit to Assess the Aviation Ecosystem and Strengthen Aviation Safety Architecture."

A further directive was issued by DGCA on July 14, 2025, requiring all Boeing fleet aircraft to comply with SAIB NM-18-33, which pertains to Engine Fuel and Control systems. An inspection was done by DGCA for compliance of same and found the Boeing aircraft satisfactory.

- (c): Directorate General of Civil Aviation (DGCA) India has a robust mechanism to enhance the aviation safety to ensure the safe operations. Following steps are taken by DGCA on a regular basis:
- (i) DGCA has a systematic safety oversight mechanism in place for monitoring the compliance of Rules and Civil Aviation Requirements encompassing all the aircraft and the airport operators. The safety oversight process includes surveillances, spot check and regulatory audits. In addition special audits are also carried out as per the risk perceived.
- (ii) DGCA publishes Annual Surveillance Plan (ASP) on its website. Each directorate conduct surveillance/spot checks in their respective technical areas as per the ASP.
- (iii) Findings of audits, surveillances & spot checks are followed up with the concerned operator compliance. The observations are closed after due verification. Further the compliance of the action taken by the operator is verified during the next audit/surveillance.
- (iv) In case of any violations/non- compliance to regulations detected during audit/surveillance, enforcement action including financial penalty is imposed by the DGCA.

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